

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 117
IA No. 413/JPR/2022
IA No. 452/JPR/2022
IA No. 453/JPR/2022
CP No. (IB)- 326/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Harish Stores **...Operational Creditor/ Applicant**
Versus
Fandan Health and Beauty Pvt. Ltd. **...Corporate Debtor/ Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nikhil Yadav, Adv.

For the Respondent : None-appeared

ORDER

IA No. 452/JPR/2022:

This First Progress Report has been filed by Mr. Sudhir Bhansali, Interim Resolution Professional in the matter of Corporate Insolvency Resolution Process of M/s Fandan Health and Beauty Pvt. Ltd. This report is taken on record, subject to just exceptions. IA No. 452/JPR/2022 stands disposed of accordingly.

IA No. 413/JPR/2022:

Heard Mr. Nikhil Yadav, Adv. for the Applicant. Issue notice to the Respondents. Learned Counsel for the Applicant shall collect the notice from the registry and send the same along with complete paper book and a copy of this order immediately to the Respondents at their addresses by speed post and

Sd-

within two weeks with advance copy to the opposite counsel. List the IA on 23.11.2022.

List the matter on 23.11.2022.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

September 28, 2022

Sd-

(Deep Chandra Joshi)
Judicial Member